

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1271 of 2019

IN THE MATTER OF:

GRIDCO Ltd.

...Appellant

Versus

Surya Kanta Satapathy & Ors.

...Respondents

Present:

For Appellant : **Mr. Raj Kumar Mehta and Ms. Himanshi Andley,
Advocates**

For Respondents : **Mr. Abhijeet Sinha and Mr. Sudeep Vijyan,
Advocates for 1st Respondent
Mr. Krishnendu Dutta, Mr. Jeevan B. Panda, Ms.
Shalini Sati Prasad, Mr. Satish Padhi and Ms. Meher
Tandon,
Advocates**

ORDER

16.01.2020 Mr. Krishnendu Dutta along with Mr. Mahesh Dubey, Advocate appears on behalf of 'Fortis Chemicals Pvt. Ltd.', which has been taken over by 'M/s. Alex Green Energy Pvt. Ltd.'

Mr. Abhijit Sinha, Advocate with Mr. Sudeep Vijyan, Advocate appears on behalf of 1st Respondent. Notice stands served.

Learned counsel for the Appellant will file the affidavit by 21st January, 2020 after serving a copy to the Respondents.

Post this appeal 'for orders' on '**4th February, 2020**' before the 1st Bench. The appeal may be disposed of on the next date.

In the meantime, the Appellant may file a short written submissions, not more than 3 pages, and will suggest the reason for change of agreement, if they

intend to make and whether it is in the benefit of the 'Corporate Debtor' and the Respondent.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ns/sk